

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NOS. 1061 OF 2018 & 1062 OF 2018 IN**  
**DFR NO. 2602 OF 2018**

**Dated: 21<sup>st</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Central Arecanut and Cocoa Marketing & Processing Co-operative Limited** .... **Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Gulia  
Mr. Sushant Bajaj  
Mr. V.C. Shukla

Counsel for the Respondent(s) : --

**ORDER**

**(IA NO. 1061 OF 2018 - FOR LEAVE TO FILE)**  
**(IA NO. 1062 OF 2018 - FOR DELAY IN FILING)**

The learned counsel, Mr. Tarun Gulia, appearing for the Appellant prays for another two weeks time to enable him to file affidavit of service in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant to enable him to file affidavit of service. He may do the same by 04.09.2018.

List the matter on **07.09.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

vt/kt

**(Justice N. K. Patil)**  
**Judicial Member**